

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1466 of 2019

IN THE MATTER OF:

Gaurav Dilipraj Panwar

...Appellant

Versus

Raksha Bullion & Anr.

...Respondents

For Appellant: Shri Harsh Surana, Advocate (R-1)

**For Respondents: Shri Rajendra Beniwal, Shri Kumar Sumit and
Shri Chirag Gupta, Advocates (R-2)**

O R D E R

19.03.2020 Counsel for Appellant states that the Appellant will not file Rejoinder. Counsel for Appellant states that arguing Counsel is not available. With regard to balance confirmation dated 12th February, 2019 relied on by the Adjudicating Authority, the copy is said to be at Page – 63 of the additional Affidavit with Diary No.17261. Counsel for Appellant states that this balance confirmation did not relate to the invoices concerned on which the Application under Section 9 was filed. The Counsel seeks time for arguments as he states that the arguing Counsel is not available. Last opportunity is given.

List the Appeal 'for admission (after Notice)' on 21st April, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/rs/kam